IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-143 (ND)/2013

IN THE MATTER OF:

Rockman Advertising & Marketing India Pvt. Ltd. & Ors.

.... Applicant/petitioners

Vs.

M/s. Sharp Eye Advertising Pvt. Ltd.

... Respondent

Order under Section 397/398 of the Companies Act

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Shri R. VARADHARAJAN, Hon'ble Member(Judicial)

For the Applicant/petitioner :

Mr. Sakal Bhushan, Mr. Monish Panda,

Mr. Amit Bhattacharyya, Advs.

For the Respondent

Mr. P. Nagesh, Mr. Suman Kumar, Advs.

ORDER

On account of paucity of time, hearing is deferred to 17th November, 2017.

(CHIEF JUSTICE M.M.KUMAR)

SdI

PRESIDENT

(R. VARADHARAJÁN) MEMBER(JUDICIAL)

03.11.2017 V. Sethi